BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

MA-918/2019 in C.P. (IB)-1806/(MB)/2017

In the matter of

Vinodkumar P. Ambavat: Applicant/ Resolution Professional

In the matter of

Movies N. More (India) Private Limited: Petitioner/Operational Creditor

V/s

VNV Productions Private Limited.: Respondent/ Corporate Debtor

Subject: Filing of Constitution of Stakeholders Consultation Committee for the abovementioned Corporate Debtor along with the exhibits as mentioned in index.

Dear Sir,

The above said case has been admitted into liquidation by your Hon'ble bench on 14/11/2019 as per the order annexed herewith. As required by the regulations of IBBI, we hereby update the bench that we have made the public announcement as annexed herewith.

चल्य करा

न आध्याकरण

ATIONAL COMPANY LAW TRIBUNAL

Accordingly, we are filing Stakeholders Committee Constitution as per the claims received.

Copies of relevant documents are attached herewith for your perusal & record.

The above statement is true and correct to the best of my knowledge and belief.

Vinodkum**er** P. Ambavat

Liquidator

in the case of VNV Productions Private Limited

IBBI Registration no.: IBBI/IPA-001/IP-P00420/2017-18/10743

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

MA-918/2019 in C.P. (IB)-1806/(MB)/2017

In the matter of

Vinodkumar P. Ambavat: Applicant/ Resolution Professional

In the matter of

Movies N. More (India) Private Limited: Petitioner/Operational Creditor

V/s

VNV Productions Private Limited.: Respondent/ Corporate Debtor

INDEX

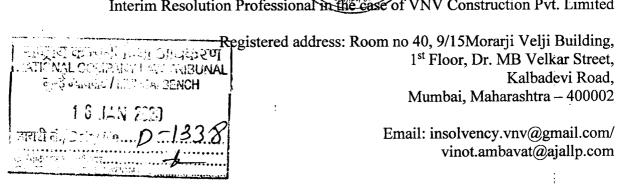
S. No.	Particulars	Annexure	Page No.
1.	Constitution of Stakeholder Consultation committee filed by the Liquidator Mr. Vinodkumar P Ambavat.	-	1-3
2.	Copy of Order dated November 14 th , 2019 (passed by Hon'ble NCLT, Mumbai Bench initiating Liquidation of VNV Production Private Limited (November 20 th , 2019 being communication by NCLT, Mumbai).	A	4-6
3.	Copy of public announcement dated November 22 nd , 2019.	В	7-9

[IBBI Registration no: IBBI/IP -001/IP-P00420/2017-18/10743] Interim Resolution Professional in the case of VNV Construction Pvt. Limited

INSOLVENCY

Mumbai, Maharashtra – 400002

Email: insolvency.vnv@gmail.com/ vinot.ambavat@ajallp.com



BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

MA-918/2019 in C.P. (IB)-1806/(MB)/2017

In the matter of Vinodkumar P. Ambavat : Applicant/ Resolution Professional

In the matter of

Movies N. More (India) Private Limited: Petitioner/Operational Creditor

V/s

VNV Productions Private Limited.: Respondent/ Corporate Debtor

LIST OF STAKEHOLDERS

[As per Regulation 31 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

Prepared by	Vinodkumar P. Ambavat, IBBI Registration No. IBBI/IPA-001/IP-P00420/2017-2018/10743
Reference	NCLT Order dated November 14, 2019

DISCLAIMER

- 1) The information contained in this List of Stakeholders ("List") is based on information collected by the Liquidator from the records, or as supplied by claimants or obtained from public domain of VNV PRODUCTIONS PRIVATE LIMITED.- in liquidation ("Corporate Debtor" or "Company").
- 2) The Liquidator shall not have any liability for any statements or disclosures (expressed or implied) contained in, or any omissions from, this List or any other communication transmitted to the recipient.
- 3) This List has been prepared pursuant to Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") and is a part of the liquidation proceedings. Any recipient getting this List is only entitled to use the same for the purposes of this liquidation proceedings only.
- 4) The Liquidator disclaims liability for any losses/ liabilities or damages that may arise relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the Liquidator for the List.

LIST OF STAKEHOLDERS



Pursuant to Regulation 31 of the Liquidation Regulation, 2016, category wise list of stakeholders has been prepared, on the basis of proofs of claims submitted and accepted by the undersigned, under the said regulations and according to prescribe details namely:

- 1. amount of claim admitted;
- 2. extent to which the debts or dues are secured or unsecured; and
- 3. details of the stakeholders;

This list of stakeholders includes separate lists showing claims received and subsequently accepted by the Liquidator of the following stakeholders:

- 1. Financial Creditors: No claims received;
- 2. Operational Creditors (except employees and workmen): Annexure- 1 and
- 3. Employees: No claims received

In this regard, public announcement shall also be made to the public informing filing of the list of stakeholders with the NCLT, in the manner specified in Regulation 12(3) of the Liquidation Regulations.

Considering that the very nature of admission of claims filed by stakeholders is subject to modification, necessary application shall be moved with the Hon'ble NCLT, from time to time, to modify an entry in the list of the stakeholders filed with the Adjudicating Authority, in the manner directed by the Adjudicating Authority.

The list of stakeholders, as modified from time to time, shall be:

- 1. Available for inspection by the persons who submitted proofs of claim; and
- 2. Available for inspection by members, directors and guarantors of the Corporate Debtor.

Annexure- 1: Claims of Operational Creditor

Notes:

- 1. The claims have been verified by the Liquidator based on the evidence/ bankers' book submitted by the respective financial creditors. The amount does not necessarily match within the books of accounts of the Company.
- 2. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT, or otherwise.



Sr. No.	Name of Operational Creditors	Nature of Claim	Amount claimed (Amount in Rs.)	Claim provisionally admitted by the Liquidator (Amount in Rs.)
1.	Movies N More (India) Pvt Ltd	Funding the cost of production of three films	41,85,47,855	41,85,47,855
	Total		41,85,47,855	41,85,47,855



In the National Company Law Tribunal Mumbai Bench

MA-918/2019 in C.P. (IB)-1806/(MB)/2017

Under section 33 (i)(a) of Insolvency & Bankruptcy Code, 2016

In the matter of

Vinodkumar P. Ambavat

Applicant/ Resolution Professional

In the matter of

Movies N. More (India) Private Limited :

Petitioner/Operational Creditor

V/s

VNV Productions Private Limited.

Respondent/Corporate Debtor

Order delivered on: 14.11.2019

Coram: Hon'ble Mr. M.K. Shrawat, Member (Judicial)

For the Applicant: Mr. Vinodkumar P. Ambavat RP present.

Per: M.K. Shrawat, Member (Judicial)

ORDER

- 1. A Petition was filed on 20.12.2017 by the Operational Creditor M/s. Movies N. More (India) Private Limited invoking the provisions of Section 9 of the Insolvency & Bankruptcy Code, 2016 read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 for the claim of an outstanding Operational Debt of Rs. 27,91,31,471 from the Corporate Debtor M/s. VNV Productions Private Limited, which stood admitted vide an Order dated 5/4/2018+.
- 2. This Application MA-918/2019 filed on 08.03.2019 U/s.33(1)(a) of the Insolvency & Bankruptcy Code, 2016 (hereinafter referred to as "I&B Code") is submitted by Mr. Vinodkumar P. Ambavat; RP of the Corporate Debtor VNV Productions Private Limited; undergoing Corporate Insolvency Resolution Process ("CIRP") and was appointed as the RP pursuant to an Order of the Hon'ble NCLT dated 05.04.2018.
- 3. The RP is seeking an Order of 'Liquidation' of the Corporate Debtor. It is informed that in the Committee of Creditors' meeting held on 12:12:2019 vide Item No. 2 approved for "Liquidation".

MSOLVENC

Facts of the case:

- 4. In this case, the Petition/Application U/s. 9 of the Insolvency and Bankruptcy Code, 2016 (the Code) filed by the Operational Creditor "M/s. Movies N. More (India) Private Limited" against 'VNV Productions Private Limited', (hereinafter as "Corporate Debtor") was "Admitted" vide an order dated 05.04.2018 (C.P.No.1806/I&BC/NCLT/MB/MAH/2017) by this Bench and Mr. Vinod Kumar Ambavat having Registration No. (IBBI/IPA-001/IP-P00420/2017-18/10743) was appointed as Interim Resolution Professional (IRP) to conduct the CIRP of the Corporate Debtor.
- 5. After Admission of the Petition/Application, the said IRP was confirmed as Resolution Professional in the meeting of the Committee of Creditors held on 31.05.2018 and in response to the Public Announcement made by the said Resolution Professional invited 'Expression of Interest' from potential Resolution Applicants for the purpose of submission of Resolution Plan in respect of the Corporate Debtor.
- 6. The Applicant submits that the 1st COC Meeting was held on 11.07.2018 and thereafter 2nd COC Meeting held on 29.11.2018. The Applicant filed MA (Diary No. 121/2019 before this Bench seeking extension of the CIRP period under the provisions of section 12(2) of the Code and also exclusion of time. The 3rd COC Meeting was held on 02.01.2019. In the 4th COC Meeting which was held on 02.02.2019 the COC observed that:-
 - "The COC considered and discussed the decision about taken the Company (Corporate Debtor) in Liquidation as proposed by the RP. Since there seems no possibility of revival or reconstruction and there is no substantial findings. In this case, the members agreed to the decision of liquidation."
- 7. The Applicant submits that no Resolution Plan has been received by the Applicant in respect of the Corporate Debtor till date. The RP has given his consent to be appointed as Liquidator on 01.03.2019. Hence the CoC had unanimously decided to liquidate the Corporate Debtor under section 33(1)(a) of the I&B Code.
- 7. Considering above facts and circumstances, this Bench hereby Orders that:
- i. The Process of Liquidation shall commence as per the Chapter III of the Code from date of this Order.

OFESSIONALS

- lii. Mr. Vinodkumar P. Ambavat (Registration No. IBBI/IPA-001/IP-P00420/2017-18/10743) is hereby appointed as a "Liquidator" as per the Provisions of S. 34 of the Code.
- iii. The RP shall advertise in two Newspapers, one in English language and one in Vernacular Language i.e. Marathi, about the Liquidation of the Corporate Debtor as per the provisions of the Code.
- iv. Copy of this Order shall be forwarded to the Concerned Authority with which the Corporate Debtor is Registered.
- 8. The Liquidator is at liberty to seek any directions, if need be, from this Bench during the Liquidation Process.
- 9. The Liquidator is hereby Authorized to represent the Corporate Debtor before the Government Authorities, if need be.
- 10. Ordered Accordingly. Application (MA-918/2019) U/s. 33 (1) (a) of the I&B Code is Allowed.

SD/-M. K. SHRAWAT MEMBER (JUDICIAL)

SOLVENCY

DATE: 14.11.2019

aah=

İ

SCHEDULE II FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VNV PRODUCTIONS PRIVATE LIMITED

	PRIVATE LIMITED	
1.	NAME OF CORPORATE DEBTOR	VNV Productions Private Limited
2.	1 DATE OF INCORPORATION OF CORPORATE DEBTOR	25th June,2002
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U92110MH2002PTC136304
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	201-202, Chamunda Nivas,B Wing, Behind Shalimar Apartment, Tagore Road,Santacruz West, Mumbai – 400054.
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	14 th November, 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	14 th November,2019, being the date of order of NCLT. (Order was downloaded by me on 20 th November,2019)
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name:Vinodkumar Pukhraj Ambavat Registered Address: Room No.40, 9/15, Morarji Velji Bldg, 1st Floor, Dr. M.B. Velkar Street, Kalbadevi Road, Mumbai – 400 002. Email Id – insolvency.vnv@gmail.com vinod.ambavat@ajallp.com Registration Number: IBBI/IPA-001/IP-P00420/2017- 2018/10743
9.	LAST DATE FOR SUBMISSION OF CLAIMS	20th December, 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the VNV Productions Private Limited on 14th November, 2019.

The stakeholders of VNV Productions Private Limited are hereby called upon to submit a proof of their claims, on or 20th December, 2019, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

Vinodkumar Pukhraj Ambavat

Insolvency Professional

Registration No.: IBBI/IPA-001/IP-P00420/2017-2018/10743

Date and Place: 22nd November,2019, Mumbai

CIAL EXPRESS

PUBLIC NOTICE

reby given that Mr. Shantilal Jeevraj Kankariya is the property described in the Schedule mentioned here-

I document pertaining to the seid Flat, I. e. Agreement /1996, executed by earlier owner Mrs. Radha Sharma Mr. Shanital Jeevraj Kenkariya is loat or misplaced, swho heving any claim, right, title and interest in the din the said original Agreement by way of Sale, Gift, Mortgage, Cherge, Lease, Len, Succession or any er, should intimate the same to the undersigned with y proof within? Yelsy from the publication of this readfress provided hereunder, in case no objection within the said stipulated time, it shall be presumed re no claimstan.

In the control of the Building No. as "White House Cooperfive House Cooperfive House 3 S. No. 250. CTS No. 1987, at Village District Pune.

Adv. Drypnad

Adv. Dnyanada Dangel Ce No. 1A, Third Floor, Kalyani Capital Building, Near Mati Ganpati, CTS No. 554, Narsyan Peth, Pune- 411030. Mobile No. - 989099500

SCHEDULE II FORM B PUBLIC ANHOUNCEMENT

E ATTENTION	OF THE	STAKEHO	OLDERS OF
V PRODUCT			

prime Author	VAN PRODUCTIONS PRIVATE UNITED
cratics of corporate deligate	250% June. 2002
er which esposes del-for is registreed	Registrar of Companies, Muraba.
as of composite debut	U\$21 IO\$442002PIC 185804
of to purple select	Regisered Office 201-202, Chuarupua Neas, B yang, Behnid Shalimar agariment Tacore Road, Santachut (1985), Sajagan 18h 40054.
	14th November 2015
	14th Hovershee,2019, being the date of order of MCLI. Order was downloaded by the to 20th bloventhee,2019
the registration rearrier of the	Namer Vendahrist Publica proteinat Registered Arches: Room Inc. 40, 915 Maury Vell Mitg. 1st Pool Dr. Nr. D. Vallas Street, Labeleten Romel, Edwindol, Nathraudinica. 400002 Incel Mr. conference Disputations woodumbercot (Shijalip com 988 Registration amorbot: incelled. 00(19-974) (2011);13(10):43
submission of dains	20th December 2019
day given that the How ble No onsmencement of liquidation (6) 9	etional Company Law Yifbenal, Munikal bench has n of the VMV Productions Private Limited on 14th

TO 17. does of VMM Productions Private Umited are hereby called upon to submit I claims, on a before 20th December 2019, on the Republish at the address plants item 6. Conditions shall submit the proof of claims by efectionic means only. All out may submit the proof of claims as particularly plants by efectionic means. The plants of the proof of claims are particularly plants by efectionic means. Of lade or disclaiming proof on the land of the plants of t

or accept the Equidator; Vinodismar Pakhraj Ami refessional Thumber: 884/184-001/IR-P00420/2017-18/10743 ce: 22nd Hoversber 2019, Marybai

POSSESSION NOTICE APPENDIX-IV



- 20.11.2019

ale notice for sale of Immovable properties

E-Auction Sale Notice for Sale of Immovable properties

E-Auction Sale Notice for Sale of Innovable Assets under the issation and Reconstruction of Financial Assets and Enforcement of y Interest AL, 2007 and with priorition to Rule 9 (8) of the Security Interest (Enforcement) Rules, 2002.

Inter (9) but the ballow described immovable property mortgaged / India Secured Creditor, and either of India, Pure Camp Brech, has in the Bartower (3) that the ballow described immovable property mortgaged / India Secured Creditor, and either sold 19, 100 (19) by the Authorised Officer of India C India Secured Creditor, and either sold 19, 100 (19) by the Authorised Officer of India C India Secured Creditor, and either sold 19, 100 (19) by the Authorised Officer of India Notice Secured Creditor from Domover IIII. Bits 17 Parallad Blore and Minus.

8 Note: The reserve price for no 204 2 did 600; Yashowangail A, CTS No. 207, Plot No. 65-95, Shilavihar Colony, Paud Phata nowl bo Rs. 5000004. [First Lath Rupesc only).

9 pourty of Flat or 247 2nd foot; Yashowangai Apartment, CTS No. 297, 1-65, Shilavihar Colony, Paud Phata Road, Pure-410038 noon not India Secure and India Note and Parallad Secure and India Note and Secure and India Note and Secure and India Note and Secure and India Secure and India Note India Secure and India Note India Secure and India Note India Secure and In

27.12.2019

may(EMU)	POT PER HIS SKIUNUUI-						
f receipt of bid/tenders	30.12.2019 till 5.00 PM						
1019	Authorised Officer Union Stank of India						
iso he treated as Statutory 36 / 15 Days Sale Notice under rule se 9 (1) of Security Interest (Enforcement) Rules 2002 to the							

Reliance Asset
Reconstruction Company Ltd.

	president property:		
Lot No.	Berrowers russe, Property Details, demand notice and possession date	Reserve Price	EMD
1.	IAR: TACULUSHAI IN INSURAT BIO JAKPOTALISMA JAJANACAR MIANAT, BHARNISEN WID TACKURSHAN IARANAT BOTH AND 38 ARMYSTAM VEHACE SOCIETY CAUSMAY RAND, YED ROAD, NYLARAS SOCIETY CAUSMAY RAND, YED ROAD, NYLARAS SOCIETY CAUSMAY RAND TOLLARAT 380006 Preparity: File IN ISOLY/morthagest refusing Society on contribution on lead bearing No.559 Alastes Designe Sudding In It. Randot Alaste Timpse. Dipart Rand. Stepan Sunt. (uppert 394 130 Demand notice: IN ESST998,559 Nephros. Sit Lables Tife New Thousand Seven Hundred Ninhy Nine A Paise Fifty Six Christ 100 (2014) 100 (17) (10,2016) pile Influenciation for the Thousand Seven Hundred Ninhy Nine Processession device. 17 (1) (12) (16)		
2	SIR: TARUMENUM IN HISMANT SON MARDITALIBRIAN JAMENDAS ISMANTS, BHARATEEN WIO TARUMENHAMISMANT BOTTHERS DE APINSYMALVIBRIAN SURGETY CAMPRAY ROAD VERD ROAD, SATARDAM, SURAT COLUMPAT, 395000. PROPARTY, FER IN ZOOL Vinodiseage Robusing Socially on constitution of their desemby the 559 Alabert Complex. NR Random Marb Tempile, Option Read, Supers Suret, Gujerns 2011 20 Demandanticine, Exc. 60 1155 (30 K) Report Soliables Toropt Found Thousand Other Hundrad Surdy Five & Pales 80 (14) 150 AC (15) (30 K) and 15 (15) (30 K) and	Pis. 6,00,008H	Rs 60,0007-

FULLERTON INDIA HOME FINANCE COMPANY LIMITED ■ = Fullerton Grihashakti (Capatric Citila DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIESTUDY AND RECONSTRUCTION OF FINANCIAL ASSETS AND EMFORECEMENT OF SECURITY INTEREST ACT, 2002. ("the AC") AND THE SECURITY INTEREST ACT, 2002. ("the AC") AND THE SECURITY INTEREST ACT, 2002. ("the AC") AND THE SECURITY INTEREST IN BRIDE'S COMPANY LIMITED AND THE SECURITY INTEREST IN BRIDE'S COMPANY LIMITED AND THE SECURITY INTEREST IN BRIDE'S COMPANY LIMITED AND THE SECURITY INTEREST IN BRIDE'S CONTINUED AND THE SECURITY INTEREST INTEREST CONTINUED AND THE SECURITY OF THE SECURITY INTEREST CONTINUED AND THE SECURITY OF THE SECURITY

4	Hames of Borrower/Co-Borrowers/ Property Holders as the case may be	Bennet Heles Bale Amount	Researchife Proposity/ Proposition Managed
1	Lean Ac No - 901807210110399 & 901807510110975 1. Not. System Shardroren Birvadkar 5/c Shardroren Birvadkar 2. Mrs. Priparia Saehent Birvadkar 6/c Shardroren Birvadkar 2. Mrs. Shardroren Shardroren Birvadkar 2. Mrs. Shasshark Bushart Birvadkor Through Sushant Shardroren And 1: Piat No. 3, 3rd Floor, W.p 92/28, Sas Sadan Appt Dr. V. K. Waldmore Road, Parel Wilage, Parel East Murrhal-400 012 Add 2: Room No. 687, Shapuri; Pallomji, Compound, Dr.vijaykumar Walenbe Mare, Parel Wilage, Murnhei 400012	Rs. 1,13,63,735/- (Rs. One Crore Thirteen Lakh Sixty-Three Thousand Seven Hondred Thirty- Five Only) NPA Date: 31,18,2819	Schednie II All Pieca And Parcel Property ies Bearing Address - Bat No. 3, 3rd Floor. W.P 32/28. Sai Sadan Aopt Dr. V. K. Wattimbe Road, Parel Village, Parel East Numbei 400 012
2	Lean Ao Mo - 606417210271396 1. Nr. Affam Tohib Jesoohasan S/o Tohid Hajigater Janoohasan 1. Nr. Astram Tohib Jesoohasan S/o Tohid Hajigater Janoohasan 2. Nr. Suresa Auf Haji (Jo Anfi Ahmad Haji 3. A Z International Through Affan Tohid Jasoohasan (Prop) Add 1: Teh Nr. 2011, 2nd Rooc, Indraprashia Building, Khar West, Nurnbai- 400052 Add 2: Unit No. 30, 2nd Floor, Kamruddin Industrial Estrhe, Kurla Anditeri Rd, Sakirakal, Mumbai - 400072 Add 3: Rei No. 202, 2nd Floor, B-wisp, Suba Ziscon, Raigad Miketan CHS Lid, J 8 Nagar, Sakar Road, Antherit East, Mumbai +400059	Rs.1,12,63,162/- (Rs. One Crore Twelve Lakh Sixty-Three Thousand One Hundred Sixty-	Schedule N A4 Piece And Parcel Property fee Boaring Address - Flat No-202. 2nd Floor, B-wing, Suitza Zircon, Raiga & Nagar, Sahar Road, And hari East, Mumbai 400059
*	Leen Ac Me - 604887510324783 & 664887510184156 1. Mr. Pankaj Amhadasara Pande Ajo Amhadasara Takaranji Pande 2. Mr. Amhadasara Tukaramji Pande Syo Takaramji Panda	Rs. 5,17,243/- (Rs. Five Lakh Seventeen Thousand Two Hundred and	Schedele II All Piece And Parcel Property / ies Bearing Address - Flat No- 202, 2nd Piece, B- wing, Suba Zircon, Raigad Nikelan Cita Ltd. JB Nagar, Sahar Road, Andheri East, Membal 400059

A Distribution of the Distribution of Distribution

Piace : Mumbai Date : 22.11.2019

TCFC FINANCE LIMITED

Registered Office: 901-002, Rahvig Chembers, Narissen Peint, Mumbai - 409 021
STATEMENT OF UNAUDITED FINANCIAL REBUITS FOR THE QUARTER AND HALF YEAR ENDED 301M SEPTEMBER, 2019

Unaudited Statement of Avects and Liabilities as at 30th September, 2019 STATEMENT OF CASH FLOW FOR THE PERIOD ENDED SEPTEMBER 30, 2019 Particulars As at 30 September, 201 Particulates

CASH FLUMS FROM OPERATING ACTIVITIES:
Professional benefits of the Particulated Service
Adjuntments him:
Mon-Oracle indjuntment to reconsists profit before to set cases flower
Imperational
Distored Section
Section of Section of Section Section
Section (Section of Section of Section Secti AMERITS
Premoted Assets
(b) Sank Searches Other
than (e) show
(c) Slack-in-Trade
(d) Reneinable
(d) Reneinable Interest Stooms
Directed Shoress
Net Gase on Fac Yates Ch
Total Reverses from Oper
Other Income (I)
(II) Total Income (II)
EXPENSES 19.47 326.27 0.01 3 00 254.04 10 20 532 12 **63.56** (R) Total Income (R-II) Expenses Employee benefits expe Cleproteiton and enter Cliffor expenses Total Expenses (RII) Profilidate) before ten (i) Trade Receivables (ii) Other Receivables (ii) Other Receivables (ii) Investments (i) Other Financial Assets 33.60 8,067.11 35 63 13.90 15.00 (# 56) 神 神 神 神 55.00 (a) Property Plant and Equi (b) Other Intergrbie Assets (c) Other Norolinenous Asset 1934 122 7906 9862 8,786.73 Professional for the period OTHER COMPRESE RESEARCH BECOME A. Other Comprehensive promine to be reclaimable to profit and time to submerger periods. Researchment of gams Sersing on defend tenets before the submerger periods. B. Other Comprehensive receives to be reclassified to prefit and less in subsequent periods: Other Comprehensive receives Other Comprehensive receives. 53.64 53.64 13 63 10 65 55 CB 25,3119 43 86 17.62 61.67 Ø 14) (0.19) **627**3 (C) 140 (126.14) (126.14) (127.13) Not costs influe (sustained them financing activation floor increase (encreased in casts) and capit in question (Sach and Carls (Equivalents at the Appareting of the financial year of the financial year (Sach and Cash (Carls and Cash (Cash (Ca Ham-Financial Liability (a) Current Yes Lucides to be reclassified to profit and loss in subsequent periods: Other Comprehensive section for the year, not of text 107AL COMPREHENSIVE SECTION FOR THE PERIOD, NET OF TAX Paid up Equity Siere Capital (Foct Value of 1681 to per chand Earnings, per Share (i) Blook (i) Blook (ii) Blook (ii) Blook (ii) Blook (iii) Blook 62.13 21.33 614 **6**.14 10.12 (0.27 20.10 10.4F \$2.67 80.27 144 87 417.97 122.0 104 321,290 104,821,296 104 821 290 104 821 290 104 621 790 1,048.21 7,600.00 6,648.21 8,765.73 2.33 3.33 3.99 3.99 TOTAL

2

tites 1
As the company's business activity fells within a single primary business segment viz. "Investments", the disclosure requirements of Ind AS 108 "Operating Segments" is not applicable.

The above results as reviewed by the Audit Committee have been approved at the meeting of the Board of Directors held on 20th November 2019 and have been subject to IND-AS Compliant Limited Review received by the Statutury Auditors

The company hee adopted Indian Accounting Standards ("Ind AS") as notified under Section 133 of the Companies Act 2013 (the Act') read with the Companies (Indian Accounting Standards Pulses 2015 from April 1, 2016. The financial results together with the results for the comparative reporting period of the company have been prepared in accordance with the recognition and measurement principles as laid down in Ind AS-34 — Interim Financial Reporting. The effective date of transition to Ind AS is April 1, 2018 and the same has been carried out from the erstwhile Accounting Standards notified under the Act, read with relevant rules of Companies (Accounts) Rules 2014, guidelines issued by the Reserve Bank of India (the RBI') and other generally accepted accounting principles in India (collectively referred to as the Previous GAAP"). "The impact of above transition has been restated / reclassified in order to confirm to current period presentation." These financial results may require further adjustments, if any, necessitated by guidelines/cularifications directions issued in the future by RBI, Ministry of Corporate Affairs or other regulators, which will be Implemented as and when the same are issued made applicable.

The company has optiod to avail of the relaxations provided by the Securities and Exchange Board of India (SEBI) vide Circular No: CIRCFE/FAC/62/2016 dated July 5, 2016 as a available to Islated entities for submission of Ind AS compliant financial results for the quarter and half year ended September 30, 2018 along with the financial results for the quarter and september 30, 2018 hav

ĺ	Particulars	,	100	JMAR P. AL		Quarter ended September 30, 2018	Half Year ended Englander 30, 2011
	Net Profit as per previous GAAP	7/	9	1.8		93.78	193.58
	Fair Value Change on financial assets carried at fair value through p	roft/or	Tope	\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\		255.17	224.39
	Actuarist (Gain)floss on employee defined benefit plans recognised in	pho	Compra		\	0.19	0.38
	Net Profit for the period as per ind AS	(★	/ IN	SOLVENCY 1	1	349,11	418.35
	Other Comprehensive Income	([z	PRO	FESSIONALS 2		(0.19)	(0.38)
	Total Comprehensive Income under Ind AS	B	\	L'ECOIONALS \$	1	344.92	417.87
		113	7	/9/	For and or	habalf of Boar	d of Directors

half of Board of Directors TCFC Finance Limited Sd/-Tanla Deal Managing Director DIN: 00073792 (B) 1/1/P-P00420/2017 18 Place : Mumbai Date : 20th November, 2019

रेल्वे कडून कोकणी प्रवाश्यांची अवहेलना सुरूच

नवीन जलद गाँड्यांच्या जनरल डब्यांना मारली काट

जीवमुठीत घेत कोंडून करावा लागतो प्रवास

नरेश कुशवाहा

प्रध्य त कोक्या रेक्ने प्रशासनाचे कोकण रत्य प्रसासनाज कोकणी प्रवाश्यांची करण्याचे कारनामे हे अवहेलना करण्याचे कारनामे है दिवसेंदिवस कमी होण्याऐवजी असल्याचे दिसत प्राहे.कोकण रेल्वे धावणाऱ्या जलद गाड्यांचे जुने डबे बदलून सुसज्ज असे नवीन हवे जोडण्यात आले आहेत.हे होत असताना मात्र या गाड्यांना चुने डबे असताना जनरल डब्यांची संख्या हि चार असायची मात्र नवीन डबे बसवताना दोनच जनरल डबे बोइन

दोन डब्यांना काट मारलेली दिसत आहे. यामुळे रोहा, माणगाव, खेड, चिपळ्ण, रत्नागिरी येथील प्रवाश्यांना परप्रातीय प्रवाश्यांची मुजोरी सहन करत जीव मुठीत घेत कोंडून प्रवास करावा लागत आहे. आधीच कोकण रेल्वे मार्गावरील कोकणातील रत्नागिरी वगळता स्थानकांवर रलागरा वगळता स्थानकावर हाताच्या बोटावर मोजण्या एवढ्याच जलद गाड्या थांवत आहेत, असे असतानाही ज्या गाइधा उपलब्ध आहेत त्यांच्या जनाल डब्यांची संख्या

कमी करून ज्या कोकणी शेतकऱ्यांच्या जमिनीवर हि रेल्वे कमा करून जया काकणा शतक-यांच्या जमिनीवर हि रेल्वे पावु लागली तिच्या कहे बघुनच समाघान मानावे का? असा प्रश्न एकूणच रेल्वे कडून रोहा सह कोकणी माणसाला मिळणाऱ्या सापत्न वागणुकी वरून दिसत

होवून आज तीन दशक पूर्ण व्हायला आली आहेत. स्व. मधु हाबून आज तान दशक पूण व्हायला आली आहेत. स्व. मधु दंडवते, बं. नाथ पै, जॉर्ज फर्नाडिस यांचे मोठे योगदानामुळे कोकण च्या दऱ्याखोऱ्या, नदी नाले यांना पार करत कोकणातून

जोगेश्वरी रेल्वे स्थानकाजवळील पादचारी पुलाचे काम २०२० पर्यंत होणार पूर्ण कंत्राटदाराचे रविंद्र वायकर यांना आश्वासन



लवकर या पादचारी पुलाचे काम राहवाशाच्या तसच प्रजाशाच्या प्रशिक्षततेच्या दृष्टीने पूर्ण करून तो जनतेसाठी खुला कराजा, असे मत जोगे न्यरी विधानसमा केशाचे आमदार तसेच माजी राज्यमंत्री रिवेंद्र वायकर सांनी व्यक्त केले. त्यावर हे काम २०२० पर्यंत पूर्ण होईल असे कंत्रायदाराने सांगितले.

जोगेश्वरी पूर्व व पश्चिम असा रेल्बे पुलाला लागून एक पादचारी पुल मुंबई महानगरपालिकेतर्फे बनविष्यात यत आहे. यासाठी तब्बल् साढेन्ड २०१५ मध्ये या पुलाच्या कामास सुस्वात करण्यात आली. १८ महिन्यांमध्ये हे काम पुण होणे अपेक्षित होते. पण आता या पुलाच्या कामास ४ वष्पिक्षा जास्त

टला तरी अद्याप या पुलाचे काम पुर्ण न झाल्याने येथील स्थानिव रहिवाशांमध्ये तीव्र नाराजी पसरली वेळोवेळी कामाच्या ठिकाणी है देऊन तसेच बैठका घेऊन कामाच प्रगतीचा आढावा संबंधित अधिकाऱ्यासमवेत घेतला होता. जावका चासमवत यतला हाता. एवढेच नव्हे तर तत्कालिन महापालिका आयुक्त अजोय मेहता यांच्या समवेतही मंत्रालयात या व बोगेन्वरी विधानसभा क्षेत्रातील अन्य प्रलंबित कामांबाबत बैठक धेतली होती. त्यावेळी संबंधित अधिकारी तसेच कंजाटदार गांनी है जायनारा तसच कत्राटदार याना ह काम लवकरच पुर्ण करण्याचे आश्वासन दिले होते. त्यानंतरही कंजाटदार तसेच महापालिका अभियंता यांनी है काम पुर्ण जानपता पाना ह काम पुण करण्याच्या अनेक तारखा दित्या. पण दिलेत्या वेळामध्ये पुलाचे काम पुणं करणे कंत्राटदाराला अद्यार शक्य झाले नाही. त्यामुळे येथील स्थानिकामध्ये तीव' संताप व्यक्त

डोंबिवलीत मटका जुगार जोरात 🥻 नागरिक त्रस्त पोलीस सुस्त

डॉबिव्स्ती है बुली शहरातील रामनगर पोलीस डाण्या हों बिबली शहरातिल् रामनगर पोलीस ठाण्याच्या हहीते स्रितंसिक विवाद पेराला बुगर सुन अस्त वाफ्त पोलासार्चे जाणीवपूर्वक दुलंश अस्तत्याच्यं बोलाल्या अत व्याह त्याह प्राह्म अस्त्रत्याच्यं बोलाल्या अत व्याह त्याह प्राह्म वाह कुरोत्रा अस्ति त्याह कुरोत्रा अस्ति वाह कुरोत्रा अस्ति कार्यों असी कुरोत्रा आसी कार्यों कार्यों असी क्यां कार्यों अस्ति कार्यों असी क्यां कार्यों अस्ति कार्यों असी वाह कार्यों असी कार्यों कार्यों अस्ति कार्यों असी कार्यों कार्यों कार्यों कार्यों असी कार्यों का

करण्यात येत आहे. याप्रश्री स्थानिकांनी आमरार रविंद वायकर स्यानिकांनी आमदार रविंद्र वायकर यांची भेट घेतली. त्यानुसार या कामाची सद्यस्थिती पाहण्यासाठी वायकर यांनी गुरुवारी स्थळपाहणी दौरा केला. यांवेळी उपस्थित संबंधित च्या कंत्राटदाराने जानेवारीपर्यंत भाने काम पुर्ण करण्यात येईल, असे आन्वासन दिले. तर मार्च २०२० आप्वासन हिंदो. ता मार्च २०२० पर्यंत सरकते बिनेही या पुलाला स्मिवण्यात थेतील, अशी भाहिती दिली. कंत्रादाराने या पुलाचे काम लवकरात लवकर पुणे करू तो कनतेसाठी खुला करावा, असे मत वायकर यांनी व्यक्त केले. यांचेळी त्यांच्यासीवन नगरसेवक सळान रा त्याच्यासावत नगरसवक बाळा नर, उपविभागप्रमुख जयवंत लाड, रचना सावंत, माजी नगरसेविका मंजिरी परंच तसेच शिवसेनेचे अन्य

केले जात आहे. कुर्ला लोकमान्य टिळक टर्मिनस ते तिस्थनतपरः



वसई विरार शहर महानगरपालिका

्रियोमा : धार्निय जाहीर नोटीस प्रांतिक महानगरपालिका अधिनिक्य १९५९ वे कत्म ४६९ अन्यये आहीर नोटीस खालील मालपलेच्या हस्तांतपणा संबंधाने वसई किरार श भागीब कार्यालय धानिव बेथे झालेक्या मालप्सा पारकाच्या प्रकाण पत्चे नोटीसीनुसार सदर हस्तांतरण संदर्भने कोणत्याही हितरबंधाने हरक बास ही नोटीस प्रतिबद्ध स्वाप्तास्य ७ दिवसांचे आत हितरबंधार हरकतीच्या शेखी पुराव्यासह बर्खा बियर शहर महानगरपालिका विभागी थे लेखी स्वस्थात हरकत नोटबाबी, अन्यवा क्रस्यस्थिया सोधीसाही सार स्वाराज्य करना महानगरपालिका हत्यों नीट योजस्था

37.	विभाग	मा.游.	मा.	क्र. (नवीन)	ज्यांचे नावे मालमत्ता आहे त्यांचे	करीददाराचे किया अभिहस्तांकन
酥.		(जुना)	वॉर्ड ऋ.	मा.क.	म्हणजे मालमता विकणाऱ्याचे नांव किंवा करदात्वाचे नांव	करदात्याचे नांव
3		१६४८१/६	7	368€/€	रामजियावन रामसेबक साहू	शिवजिवायन रामसेवक शाहू शिवलाल शाह
₹		२७६०	*	3/96	रामदुलारे सुभीरन खान	हमीदा बेगम ख्याजा खान
3		१४५२९	*	४२१३	शारदा अभित जायसवाल	अब्दुल श्रीद अब्दुल जलील स्नान
¥		\$0 ¥ \$¥/\$£	१	२७५८/१६	रायप्रकाम रायचंद्र वर्मा	आरती रामप्रकाश वर्गा
٤		२७३१/व	4	\$90/2	धर्मेन्द्रकुमार कैलाशकुमार दुवे	शिवप्रसाद जमाहरलाल बादब
•		११७०७/१	٩	1691/9	खान रविया तैय्वव	मगफेरा खातुन प्रसान अंसारी
b		१२९८२	1	946	भ्रृपराज रामनक्षत्र प्रसाद	श्रवणकुमार जैसवार
4	धा	५८९६	₹	1643/1	संजय केदारमध्य बादव	संजना गहेश केसरवानी
۲	ਜਿ ਵ	११५४०/१	*	४८९८/१	खलीक अली मोहम्मद हनीफ खान	शबाना तौफिक आलम
१०		१३३०५	*	३८०६	सलमान कौसर खान नियाज कौसर खान	मो. इस्तियाज शेख इसराफिल शेख
11		१०१८	₹	₹€0	सुभाव इंद्रासन सिंग	दिनेश अच्छेलाल गुप्ता
१२		१२९५५/१	¥	\$08/\$	फलजहा जाहीर अहमद अन्सारी	अब्दल रहीय खान S/O अब्दल मोईन
१३		६१२०	4	१०९७	रामवृक्ष वंशराज भौर्या	सोमार रामनगीना प्रजापति
۲¥		१७७६८/२	7	¥२५५/२	विजवकुमार रामलखन यादव	रामिक्सन रामलखन यादव
14		८९२८	₹	२२७६	वजहुल कमर अनाक्य हक खान	बैतुल्ला इनाबतुल्ला चौधरी
१६		११२५८/७	۲.	२९८२/७	मो. कमस्टीन वली मो. शेख	खलिदा अन्नफाक सिद्रधीकी
10		११२५८/१	3	3963/3	सायराजानो मो. कमन्द्रीन शेख	फीजिबा सिद्धीकी



१९९२ पासून रेल्वे धावु लागली. या करीता कोकणी माणसाने कोणताही विरोध न करता आपाला व माझ्या कोकणाचा कोकणातील प्रवास्थांना प्रवासा कांकणातील प्रवास्थाना प्रवासा करीता उपलब्ध आहे. या गाडीला सुरवातीला एकूण चार जनरल डुबे उपलब्ध होते. ्रान्त सह कोकणातील अन्य स्थानकांवरील प्रवासीप्रवास विकास होणार हे स्वप्न बघत विकास हाणार ह स्वप्न बघत आपल्या पिकत्या बिमनी या प्रकल्पाला दिल्या आज या मार्गावर काश्मीर पासून कन्याकुमारीपर्यंत सर्व प्रांतातील सणासुदीच्या दिवसांचे व्यतिरीक्त या गाही ने आरामदायक प्रवास गाड्या धावत आहेत. रोहा स्थानकापासून कोकण रेल्वे व मध्यरेल्वेची सुरवात होते. त्यामुळे करण्यास मिळत होता. मात्र करण्यास मिळत होता. मात्र आतारेल्वे ने नवीन लाल हब्यांचे सुसज्ज डबे असलेल्या गाड्या सुरू केल्या आहेत. सुसज्ज असे आरक्षित वातानुकू लित व शयनयान सुविधाये चांगले डब्बे प्रवास्थाना उपलब्ध कस्न दिले आहेत. मात्र हे होत तहा ह महत्वाचे स्थानक होत आता रोहा मधून अधिकाधिक गाड्या रेल्वे गाड्या उपलब्ध होत आपला मुंबई व अन्य ठिकाणी होणारा प्रवास हा चलद व सुखकारक होईल असे रोहेकरांना रोहा हे महत्वाचे स्थानक होत ावल आहत. मात्र ह हात असताना जनरल डब्यांची संख्या मात्र कमी करण्यात आली आहे. त्यामुळे कोकणाकडे येण्यासाठी पनवेल वा्ठाण्या मध्येच हे डब् सुखकात्क होईल असे रोहेकराना वाटत होते. मात्र आज रोहा स्थानकाव लांबपरचाच्चा गाड्यांना थांबा रेप्पासाठी रेत्वे कड्न नेहमी विविध तांत्रीक कारणे सांगून प्रवाश्यांच्या मागणीला पाने पुसण्याचे काम

मामना करावा लागत आहे मुंबई कडे प्रवास करतानाही रोहा व अन्य स्थानकांवर गाड़ीत या ड्ब्यांचे मध्ये चढणे गाडात वा डब्बाय मध्य चढण मुश्किल होत आहे. असे असताना तिकीट काढलेले असुनही शयनयान डब्ब्यांचे मध्ये उभ्याने प्रवास केला असता ट्रेन मधील तिकीट तपास्नीस हे दंड ल ।तकाट तपासनास ४ ५६ त. असल्यामुळे प्रवासी ला नाहक आर्थिक नुकसान् सोसावे लागत आहे. यामुळे कोकण रेल्वे हि फक्त नावालाच कोकणाची राहिली आहे. प्रवास माग्र परप्रांतीयच आरामदायक करत आहेत अशी भावना प्रवाश्यांचे मध्ये निर्माण होत आहे. रोहा मह कोकणातील सर्व शहरातील प्रवाश्यांना र प्रवास करण्यास मिळावा या नेत्रावती सह सर्वच गाड्यांच्या जनस्य डम्यांची संख्या वाढवावी अशी मागणी प्रवासी वर्गामधुन होत आहे.

मे. उपनिबंधक, सहकारी संस्था (परसेवा), मुंबई यांचे कार्यालय दि बृह-मुंबई नागरी सहकारी बैक्स् असोसिएशन लि., मुंबई

भारतीय क्रीडा मंदिर, ४ था मजला, सहकार नगर जवळ, नायगांव रोड नं. २६, मुंबई-४०० ०३१.

जाही<u>र नोटीस</u>

वैश्य सहकारी बँक लि., मुंबई ... अर्जदार युनिट नं. २५/ए, तळ मजला, अध्यारू इंडस्ट्रियल प्रिमिइसेस, सन मिल कंपाऊंड, लोअर परेल (पश्चिम) सुंबई - ४०००१३.

अनुक्रमांक ९ ते २ ... जाब देणार खालील दर्शविलेल्या विषयासंदर्भात जाब देणाऱ्यांना नोटीस देण्यात येते की, थकित कर्जाविषयी अर्जदार बँकेने महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १०१ खाली वसुली दाखला मिळणेसाठी दाखल केलेल्या अर्जाबाबत तुमधे म्हणणे सादर करण्यासाठी आपणास उपलब्ध पत्त्यावर बोटीस देण्यात आली होती. तथापि सदर पत्यावर आपण रहात नसल्याने तसेच आपला विद्यमान पत्ता उपलब्ध नसल्याने सदर जाहीर नोटीसीद्वारे आपणास एक शेवटची संधी देण्यात येत असून दिनांक २९.११.२०१९ रोजी सकाळी ११.०० वाजता आपण स्वतः वरील पत्त्यावर हजर राहून आपले म्हणणे नमूद करावे. सदर दिवशी आपण हजर न राहिल्यास तुमच्या गैरहजेरीत अर्जाची चौकशी करण्यात येऊन एकतर्फी योग्य तो निर्णय घेतला जाईल, याची आपण लक्षपूर्वक नोंद घ्यावी.

जाब देणार आणि दाखल केलेल्या दाव्यांची माहिती

ਖ	ilciiciăalid:-					
耳. 耳.	न्तव देना-वाचे नत	नाव देखाः क्र.	धर्म इसल दिनांक	द्रावा क्रमांक	द्रम्ब रक्कम इस्दे	पुढील सुनाक्की वसीख
,	Mr. Rakeshkumar Rampati Pal Mr. Athairam S. Yadav Mr. Subodhkumar S. Shah Mrs. Riddhi Siddhi Auto Deal Prop. Mr. Sanjay Jaiswal	8 5 9	34.9t.95	326V/ 326V/	1,04,303/-	2¢.99.9¢
2	Mr. Sunil Tutaram Mondkar Mr. Mohmd. Sarif Pathan Mr. Mahendra R. Yadav Mrs. Riddhi Siddhi Auto Deal Prop. Mr. Sanjay Jakswal	\$ \$ \$	₹4.04.94	109/ 3255/ 3097	-\uru,50,r	24.99.94

ही नोटीस आज दिनांक ०८.११.२०१९ रोजी माझी सही व कार्यालयाचे मुद्रेसह दिली आहे.

श्री. सुनिल बनसोडे प्रमितंधक, सहकार। लच्च मुंबई (स्ट्रसेवा) दि बृहन्सुंबई नागरी स्ट्रिकेट अमोसिएशन वि., मुंब रू असोसिएशन लि., मुंबई

सही/-





बोली मागविणारी सूचना (१ ला विस्तार) काळुंद्रे येथे यांत्रिक पद्धतीने सांडपाणी मार्गा दुरुस्ती, देखभाग आणि सफाई

बाला माजावणारा स्युवान (१ लो पिटनार)
काळुंद्रे येथे यांत्रिक पद्धतीने सांडपाणी मार्जाच्या जाळ्याची
दुरुस्ती, देवाभाग आणि सफाई
(१ ला विस्तार)
महाराष्ट्राणी सिडको मर्वादेत जाली नमूह केलेला कामफरिता अविवार
पात्रता निकाय पूर्ण करणाऱ्या, सिडको मर्वा, दिन्या कंट्र सरकार, किंवा
महाराष्ट्र राज्य सरकार आणि त्यांच्या अधिकृत संस्थांकरे उतित को आणि
पंगाया निकाय पूर्ण करणाऱ्या, सिडको मर्वा, दिन्या कंट्र सरकार, किंवा
महाराष्ट्र राज्य सरकार आणि त्यांच्या अधिकृत संस्थांकरे उतित को आणि
पंगाया ने निकाय पूर्ण करणाऱ्या, सिडको मर्वा, दिन्या कंट्र सरकार, किंवा
महाराष्ट्र राज्य सरकार आणि त्यांच्या अधिकृत संस्थांकरे उतित को आणि
प्रते संक्षाणी मार्जाचित आर्थेतर प्रवादी संभावन बोलीदा कामे केलेला
रवतःच्या मारकरीं मार्शिकरी अस्तेत्वा अस्तुवारी संभावन बोलीदा आहेत.
१) कामार्थे नाव : करपुरे येथे यांत्रिक पद्धतीने संख्याणी मार्गाच्या
प्रवच्या दुरुकती, देखभाग आणि समार्थ (१ ला विस्तार) १ शे नी प्रवच्या सार्वादी, देखभाग आणि समार्थ (१ ला विस्तार) १ शे नी लाज्यात अस्तेत्वा विस्तार : ठ. १०,७६,२१३.२७ १) इंटराज : ठ. १०,०००।-,
१ नीरंपाविक्रण वर्डः कं ११ आणि स्वारदित, १) पूर्तता कालायपी
१ १ देखारा) महिते (ध्यासाका समारिक), १०) निविदा प्रक्रिया यहाल्या
देखीयारांनी वाणी मंद्र ध्यायति समारिक्ष) (म-परतावा),
बोलीदारांकरिका विशेष चुवान
वेतियारांनी वाणी मार्ग करपारी कोली वाण्याति केले अधिकालाव्या
देखीयारांनी वाणी मार्ग करपारी कोली वाण्याति केले प्रवच्या केलेले प्रतिवार रेणाऱ्या
याद बोलीदारांच्या पत्ताव केले करप्याता केलेले करपारा केलेले सार्वा केलेले प्रवच्यात आमरिका करित आहेत १ ल्या विस्तावक्रिता विधार मार्ने आणि एत्या १ व्यावी निव्यादित लाचे सस्दरीक्या प्रवच्याति आध्यक्यकरा नाही, त्याणि, जर रच्यांनी मार्गेक्य वाण्याती होती बोलीदांचत त्राव्याव्याति क्राणि एत्य प्रवच्यात आलेले कारोर वाणी स्वती कालेले त्राव्याव करित आणि एत्य वेती मार्यांक्यले कारो करपारा नालेले सार्वा कारीन इभर आणि क्रोले करपारा आर्वेत वाणे स्वती वालेले नालेले त्राव्याव सर्वाति आणि एत्य वेती मार्यांक्यले वाणे करपारा नालेले वाणे १ ल्या मार्गाच्याव विद्याले करो प्रवच्याव (१२०० त्यावावा वेती प्रवच्या नालेले वालेले १ ल्या मार्गाच्यावा करवेता वेती करवेतावा (१२०० तियावा वेती प्रवच्यावा करार्यावा वे

CIN - U99999 MH 1970 SGC-014574

मे. उपनिबंधक, सहकारी संस्था (परसेवा), मुंबई यांचे कार्यालव दि बहन्मंबई नागरी सहकारी बँक्स् असोसिएशन लि., मुंबई

भारतीय क्रीडा मंदिर, ४ था मजला, सहकार नगर जवळ, नायगांव रोड नं. २६, मुंबई-४०० ०३१.

जाहीर नोटीस वैश्य सहकारी बँक लि., मुंबई ... अर्जदार

युनिट नं. २५/ए, तळ मजला, अध्यारू इंडस्ट्रियल प्रिमिइसेस, सन मिल कंपाऊंड, लोअर परेल (पश्चिम)

मुंबई - ४०००१३. अनक्रमांक १ ते ३ खालील दर्शविलेल्या विषयासंदर्भात जाब देणाऱ्यांन

नोटीस देण्यात येते की, थकित कर्जाविषयी अर्जदार बँकेने महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १०१ खाली वसूली दाखला मिळणेसाठी दाखल केलेल्या अर्जाबाबत तुमचे म्हणणे सादर करण्यासाठी आपणास उपलब्ध पत्त्यावर नोटीस देण्यात आली होती. तथापि सदर पत्त्यावर आपण रहात नसत्याने तसेच आपला विद्यमान पत्ता उपलब्ध नसल्याने सदर जाहीर नोटीसीद्वारे आपणास एक शेवटची संधी देण्यात येत असून दिनांक २९.११.२०१९ रोजी सकाळी ११.०० वाजता आपण स्वतः वरील पत्त्यावर हजर राहून आपले म्हणणे नमूद करावे. सदर दिवशी आपण हजर न राहिल्यास तुमच्या गैरहजेरीत अर्जाची चौकशी करण्यात येऊन एकतर्फी योज्य तो निर्णय घेतला जाईल, याची आपण लक्षपूर्वक नोंद घ्यावी.

जाब देणार आणि दाखल केलेल्या दाव्यांची माहिती

₩.	व्यव देवान्यको नव	माब	अर्थ	दावा	द्मवा रक्कम	पुढील
丣.	ļ	देपार	इासल	क्रमांक	इपये	सुनावजी
		豖.	दिनांक		1	तारीख
,	lik. Amjad Hussain Abdul Rehmon Azsari	•				
	Mr. Girdhari Chhotu Singh	1		101/	1	ļ
	Mr. Abdul Rohman Abdul Gafur Ansari	1	74.96.95	\$243/	28,584/-	24.99.98
L	M/s. Riddhl Siddhi Auto Deal Prop. Mr. Sanjay jaiswal	¥		र०१९		
	Mr. Asgar Hussain Mujfar Hussain Sayyad	9.	₹६.०₹.9₹		'	
	Miss. Pushpalata R. Sawant	5		101/		
	Mr. Uttam C. Patel	ą		2016 5036	7,45,6404	- 25.39.35
	M/s. Riddhi Siddhi Auto Deal Prop. Mr. Sanjay jalswal	8				
ş	Mr. Athairam S. Yadav	9	₹६.०१.११		9,60,000/-	29.99.95
	Mr. Subodhkumar Shah	5		101/		
	Mr. Rakeshkumar Pal :	3		\$544/		
	M/s. Riddhi Siddhi Auto Deal Prop. Mr. Sanjay jaiswal	9		5096		
<u> </u>						

ही नोटीस आज दिनांक ०८.११.२०१९ रोजी माझी सही व कार्यालयाचे मुद्रेसह दिली आहे.



सही/-श्री. सुनिल बनसोडे उंपनिबंधक, सहकारी संस्था मुंबई (परसेवा) दि बृहन्मुंबई नागरी सहकारी बँक्स असोसिएशन लि., मुंबई